

- (i) *Aquaculture: Action Plan for alleviating Poverty:*

A well projectized action plan on semi-intensive prawn aquaculture has been initiated. This is aimed at developing new resources through application of technology to harness special assets in coastal wetlands, thereby improving the quality of life of the people in these rural areas.

(c) No decision has yet been taken to have tie ups with any foreign country in the field of ocean development programmes.

(d) Does not arise.

#### **Modernisation of Legal Education**

7669. SHRI KUSUMA KRISHNA MURTHY. Will the PRIME MINISTER be pleased to state:

(a) whether the Committee constituted by University Grants Commission has recommended modernisation of legal education by introducing new subjects and branches in all universities and colleges in the country from the next academic year; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) and (b). According to the information furnished by the University Grants Commission, the Curriculum Development Committee on legal Education has prepared model curriculum for law courses which integrates and regroups existing and additional courses with a view to modernising the curriculum. For the LLB curriculum the courses have been regrouped as follows:

Law and Industrial Development, Law and Rural Development, Law and State Judicial Power and Process, Administration of civil and Criminal Justice, Family Law, Law and Social Change, Law for Science and Technology, Law and Urbanisation.

The model curriculum will be circulated to the Universities for consideration and adoption.

#### **Demonstration by NCC Cadets Against Irregularities in NCC Camp, Ghaziabad**

7670. SHRI C.M. NEGI: Will the PRIME MINISTER be pleased to state:

(a) whether the attention of the Union Government has been drawn towards the news-item appearing in 'Dainik Jagaran' (Meerut) dated 28 September, 1989 under the caption "NCC Kaiditon Ne Kiya Upmahanideshak Ka Gherao";

(b) if so, the demands of the demonstrators; and

(c) the remedial steps taken by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) Yes, Sir.

(b) and (c). Factual position is being ascertained and the information will be laid on the Table of the House.

#### **Unauthorised Constructions in Kanpur**

7671. SHRI V. SREENIVASA PRASAD: Will the PRIME MINISTER be pleased to state:

(a) whether the Kanpur Cantonment Board and the authorities in Defence Estate Office have issued notices for total demolition of buildings which were constructed on

encroached defence lands;

(b) if so, the details thereof; and

(c) the immediate steps being taken to remove the unauthorised constructions on defence lands in Kanpur?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) No Notice has been issued for total demolition of buildings in the recent past. However, notices under the Cantonment Act, 1924 are always issued if unauthorised constructions are not got regularised or not removed by the defaulters.

(b) Does not arise.

(c) Action under the Cantonments Act, 1924 and the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 is taken immediately as soon as unauthorised construction or encroachment is noticed.

#### **Power Projects In Karnataka**

7672. SHRI SRIKANTHA DATTA NARASIMHARAJA WADIYAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether a large number of power projects in Karnataka are pending for forest clearance since long;

(b) if so, the details thereof;

(c) the date since when those power projects have been pending; and

(d) the steps taken to clear those projects soon?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROURAY): (a) and (b). Only one proposal of Power Project, namely "Construction of

Hydro Electric Project by Boruka Power Corporation Limited, in Shivapura village" is pending with Central Government for clearance under Forest (Conservation) Act 1980.

(c) and (d). The proposal was first received from Karnataka State Government on 9.11.1989. Since the proposal was incomplete, the State Government was requested to furnish the wanting essential details. The State Government has forwarded the details on 19.4.90. The land involved is C&D class land in the possession of Forest Department. Since, area involved is not recorded as forest land, clearance under Forest (Conservation) Act, 1980 is not necessary.

#### **Proposal to Change the Examination System**

7673. SHRI GOPI NATH GAJAPATHI: Will the PRIME MINISTER be pleased to state:

(a) whether Government have a proposal to change the examination system in some courses, particularly in engineering courses;

(b) if so, the details of suggestions received from different universities in this regard; and

(c) the details of the changes which are under consideration of Government?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) to (c). According to the information furnished by the University Grants Commission, the Commission has been advising universities for many years for introducing examination reforms. The measures suggested by the Commission mainly include continuous internal evaluation, development of question banks, introduction of